

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.690/2004

Thursday, this the 18th day of March, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

G.C.Lal
Dy. Drug Controller
Govt. of NCT Delhi
15, Sham Nath Marg,
New Delhi-54

..Applicant

(By Advocate: Shri G.S.Lobana)

Versus

1. Lt. Governor of Delhi
through Chief Secretary
Govt. of NCT Delhi
Delhi Secretariat
IG Stadium, New Delhi-2
2. Chairman
Union Public Service Commission
Dholpur House, Shahjahan Road
New Delhi-11
3. The Principal Secretary Health & Family
Welfare, Delhi Govt. Sectt.
I.G.Stadium, New Delhi-2
4. The Drug Controller
Govt. of NCT Delhi
15, Sham Nath Marg
Delhi-54
5. Shri R.D.Garg
Dy. Drug Controller
Govt. of NCT Delhi
15, Sham Nath Marg
Delhi-54

..Respondents

O R D E R (ORAL)

Justice V.S.Aggarwal:

Learned counsel for applicant states that for the present he may be allowed to withdraw the present petition with liberty to approach this Tribunal in case any appointment is made which, according to the learned counsel, is illegal.



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2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

SKN

(S. K. Naik)
Member (A)

VS Ag

(V. S. Aggarwal)
Chairman

/sunit/